

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25656 OF 2013

(Arising out of Order-in-Original No.135/2012 dated 04.12.2012
passed by the Commissioner of Service Tax, Bangalore.)

M/s. Salarpuria Properties Pvt. Ltd.

No.3, 4th Floor, Salarpuria Windsor,
Ulsoor Road,
Bangalore – 560 042.

Appellant(s)

VERSUS

The Commissioner of Service Tax

No.16/1, S.P. Complex,
Lalbagh Road,
Bangalore – 560 027.

Respondent(s)

APPEARANCE:

Ms. Swetha Elizabeth Sahor, Advocate for the Appellant.

Shri M. A. Jithendra, Asst. Com. (AR) for the Respondent.

CORAM:

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

FINAL ORDER NO. 21923 / 2025

DATE OF HEARING: 28.11.2025

DATE OF DECISION: 28.11.2025

PER: R. BHAGYA DEVI

Learned Authorised Representative (AR) for the Revenue submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued

by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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